

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 22

CP (IB) No. 113/Chd/HP/2020

Under Section 9 IBC 2016

In the matter of:-

Nangalwala Industries (P) Ltd.

...Petitioner/Operational Creditor

Vs.

Inox Wind Limited

...Respondent/ Corporate Debtor

Present:

Ms. Samiya Singh, Advocate for the Petitioner/ Operational Creditor
Mr. Ashish Chopra, Senior Advocate with Ms. Nitika Sharma,
Advocates for the respondent/ corporate debtor.

A date is requested by learned senior counsel for the respondent/
corporate debtor that some settlement talks are going on between the parties. Let
the same be done within one week. It is made clear that if the settlement is not
finalized then arguments will be heard on the next date of hearing. List the matter
on 09.02.2023.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

January 19, 2023
SM